GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 290

TO BE ANSWERED ON THE 15TH SEPTEMBER, 2020/BHADRAPADA 24, 1942 (SAKA)

LEGISLATION ON TORTURE

290. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to bring a legislation to prevent torture of individuals by police and public officials;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (c) : The existing provisions of IPC provide punishment for such offences.

"Police" and "Public Order" are State Subjects under the Seventh Schedule to the

Constitution of India and it is primarily the responsibility of the State

Governments to ensure compliance of law and protect life and property of people.

There is no proposal to bring a legislation in this regard.
